THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

NO.HCM.III/175/2019-Judl./55

Dated, Shillong the 24th February 2020

It is hereby notified to all concerned that item no. 16 i.e. CRP No. 22 of 2018 titled "Earl Clifford Kharsyntiew -vs- Indian Bank & Ors" appearing in the Advance Cause List for 28.02.2020 of the SINGLE BENCH in COURT No. 2, being a fixed matter of 25.02.2020, now stands deleted. The same shall be now listed in the Supplementary Cause List for 25.02.2020.

By order,

JOINT REGISTRAR (JUDL.)

MEMO NO.HCM.III/175/2019-Judl./55-A

Dated, Shillong the 24th February 2020

Copy for information to: -

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
- 5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 7. The President/Secretary, High Court Bar Association, Shillong.
- 8. All Court Masters concerned for information.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 10. Notice Board.
 - 11. Office File.

JOINT REGISTRAR (JUDL.)

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